

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 243/GT/2017

Subject : Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Chapter V of the CERC (Conduct of Business) Regulation 1999 for approval of the tariff of Bongaigaon Thermal Power Station (750 MW) for the period from COD of Unit-1 (i.e 1.4.2016 to 31.3.2019).

Petitioner : NTPC Limited

Respondents : Assam Power Distribution Company Limited & 7 ors.

Date of Hearing : **8.8.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC
Ms. Ritu Apurva, Advocate, NTPC
Shri M Karthikeyan, Advocate, NTPC
Shri Prashant Chaturvedi, NTPC
Shri Saurav Lalhal, NTPC
Shri Ashish Choudhury, APDCL
Shri Hemanta Madhab Sharma, Objector

Record of Proceedings

Since the order in the Petition (which was reserved on 27.6.2024) could not be issued prior to one Member of this Commission, who formed part of the Coram, demitting office, the matter has been re-listed for hearing.

2. At the outset, Shri H.M. Sharma, the Objector, submitted that in terms of the directions of the Commission vide ROP dated 27.6.2024, objections have been filed after serving a copy to the Petitioner, but the Petitioner has not filed its reply nor has served a copy of the same to the objector. He also made detailed oral submissions with regard to the time and cost-overrun of the project.

3. In response, the learned counsel for the Petitioner clarified that it had filed its reply to the objections through the e-filing portal of the Commission on 7.7.2024, and accordingly, a copy of the same has been served on the objector, as done earlier. She, however, undertook to hand over a copy of the same to the Objector, in the course of the day. As regards the submissions of the Objector on the time and cost-overrun of the project, the learned counsel for the Petitioner clarified that it had furnished detailed reasons for the same in its reply/response filed in the matter, and the same may be considered while passing the order in the petition.



4. The Objector prayed for a grant of 10 days' time to file its response to the reply filed by the Petitioner.
5. The Commission, after hearing the learned counsel for the Petitioner and the Objector, permitted the Objector to file its response to the reply of the Petitioner on or before **20.8.2024**.
6. Subject to the above, the order in the petition was reserved.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

